



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (AMENDMENT) RULES

FOR THE YEAR 1989

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 8th June, 1989

No. Health. 151/88/22:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules, to amend the Meghalaya Medical Attendance Rules, 1981 (hereinafter referred to as the principal rules):-

Short title and commencement

1. (1) These rules may be called the Meghalaya Medical Attendance (Amendment) Rules, 1989.

(2) They shall come into force at once.

2. In Rule 2 of the principal rules, for the existing sub-rule (1), the following shall be substituted, namely –

(1) These Rules shall apply to the following categories of persons, including their respective family members:-

(a) Employees in service and pensioners of the Government of Meghalaya;

(b) Retired members of the Joint Assam Meghalaya Cadre of the All India Services who had served or who are re-employed under the Government of Meghalaya; and

(c) Retired judges of the High Court having jurisdiction over and who are residing in Meghalaya unless they choose to opt for Rules otherwise applicable to them in his behalf.

“Note

1. In Clause (a), ‘employees in service’ include those on leave or under suspension.
2. ‘All India Services’ means the Indian Administrative Service, the Indian Police Service and the Indian Forest Service.
3. For the purpose of these Rules persons in Clauses (b) and (c) shall be treated as officers belonging to the State Govt.”

Amendment of Rule 3 3. In Rule 3 of the principal rules -
(i) For the existing Clause (b), the following shall be substituted, namely –

“(b) ‘authorised medical attendant’ means s Government Doctor declared as such by the Government for the purposes of these Rules other than Rule 9”.

Pay of Govt. Servant/Pay of Pensioner immediately before retirement.	Accommodation
(1)	(2)
(i) Rs. 3,500.00 and above	Private Ward with single bed in a room (Special type).
(ii) Rs. 1,800.00 and above but below 1,800.00 per month.	Private Ward with two beds in a room (ordinary type) or single bed in a smaller room.
(iii) Rs. 1,175.00 and below 1,800.00 per month	Private Ward with six beds, ten beds or twelve beds in a room depending on availability at the time of admission.
(iv) Rs. 1,175.00 and below	General Ward”

Amendment of Rule 9 6 In rule 9, sub-rule (2), of the principal rules, for the words “Medical Attendant authorised by the Director of Health Services” the words “a Government Doctor authorised as such by two Government” shall be substituted.

Amendment of Rule 11 7 In Rule 11 of the principal rules, for the existing sub-rule (3), the following shall be substituted, namely –

“(3) A pensioner of the categories specified in Clauses (b) and (c) of Rule 2 (1) shall be entitled to the rates of T.A. which the pensioner was entitled to as Government servant immediately before his retirement”.

G. P. WAHLANG
Secretary to the Govt. of Meghalaya
Health and Family Welfare Department

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Memo No. Health. 151/88/22-A,

Dtd. Shillong, the 8th June, '89.

Copy to:-

- 1) All Administrative/Heads Department.
- 2) The Director of Printing and Stationery, Meghalaya for favour of publication in the Gazette.
- 3) The Director of Health Services (MI), Meghalaya, Shillong.
- 4) The Director of Health Services (MCH), Meghalaya, Shillong.
- 5) The Director of Health Services (Research), Meghalaya, Pasteur Hill

By order etc,

Under Secretary to the Govt. of Meghalaya
Health and Family Welfare Department.